



The Sikkim Casino Games (Regulation) (Amendment) Act, 2022

Act No. 17 of 2022

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SIKKIM



GOVERNMENT

GAZETTE

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GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

No. 11(656)L&PAD/2021/13

Dated: 15.09.2022

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 25th day of August, 2022 is hereby published for general information :-

THE SIKKIM CASINO GAMES (REGULATION) (AMENDMENT) ACT, 2022

(Act No. 17 of 2022)

AN

ACT

further to amend the Sikkim Casinos Games (Regulation) Act, 2002.

Be it enacted by the Legislature of Sikkim in the Seventy-third Year of the Republic of India as follows:-

- Short title and Commencement**
- (1) This Act may be called the Sikkim Casino Games (Regulation) (Amendment) Act, 2022.
 - (2) It shall come into force on Date of publication in the Official Gazette.
- Amendment of Section 7**
- In the Sikkim Casino Games (Regulation) Act, 2002, for the existing Section 7, the following shall be substituted, namely:-
“7. There shall be levied and collected and paid to the State Government and Annual License Fee at such rates and at such intervals as may be prescribed by the State Government by Notification in the Official Gazette, from time to time.”

Suraj Chettri (SSJS),
L.R.-cum-Secretary,
Law & Parliamentary Affairs Department.